

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 180/TT/2021**

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for Asset-I: LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under the 'Western Region System Strengthening Scheme V'.
- Date of Hearing** : 24.11.2022
- Coram** : Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Ms. Swapna Seshadhari, Advocate, PGCIL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Akshay Goel, Advocate MSEDCL  
Shri Anup Jain, Advocate MSEDCL  
Shri S. S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

Learned counsel for MSEDCL and MSETCL sought two weeks time to file the reply in the matter. Learned counsel for the Petitioner sought time to respond to the submissions, if any, made by the Respondents.

2. The Commission directed the Respondents to file their reply to the petition by 16.12.2022 and the Petitioner to file rejoinder, if any, by 26.12.2022. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.

3. The matter shall be listed for final hearing on 5.1.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

